

IN THE MATTER OF:

M/s. Virtual Business Solutions Pvt. Ltd.

... Petitioner / Financial Creditor

Vs.

M/s Dev Versha Publication Pvt. Ltd.

... Respondent / Corporate Debtor

SUB: LIST OF CREDITORS UNDER REGULATION 13(2)(d) OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016 ON THE BASIS OF CLAIM FILED BY THE CREDITORS AND CONSTITUTION OF COMMITTEE OF CREDITORS UNDER REGULATION 17 OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016

A. DETAILS OF FINANCIAL CREDITORS FOR WHICH CLAIM FILED IN FORM C AS PER REGULATION 8 OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016:

S.N.	Name and Address of Creditor	Amount of Claim	Details of Security Interest
1	M/s Virtual Business Solution Private Limited	1,56,02,226/-	Unsecured Loan

Principal Amount Rs. 1,42,02,575/- (Rupees One Crore Forty-Two Lakhs Two Thousand Five Hundred and Seventy-Five)

B. DETAILS OF CLASS OF FINANCIAL CREDITORS FOR WHICH CLAIM FILED IN FORM CA AS PER REGULATION 8A OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016:
NOT APPLICABLE

S.N.	Name and Address of Creditor	Amount of Claim	Details of Security Interest
	NIL	NIL	NIL

C. PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES AS PER REGULATION 7 OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016 : *NOT RECEIVED ANY CLAIM*

No. of FORM-B received	Value of Claim received	Value of Claim Accepted
NIL	NIL	NIL
As the IRP has not received any claim from Operational Creditor		

D. PROOF OF CLAIM BY WORKMEN AND EMPLOYEES AS PER REGULATION 9 OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016

No. of FORM-D received	Value of Claim received	Value of Claim Accepted
NIL	NIL	NIL
As the IRP has not received any claim from Operational Creditor		

NOTE:-

1. The Public Announcement sought proof of claims from Operational Creditors in Form-B as stipulated in Regulation-7. Till the last date of claim on 27.10.2023 and till the date of preparation of this Report the undersigned Interim Resolution Professional has not received any claim from an Operational Creditor or any other Creditors.
2. Hence, the Committee of Creditors in the CIRP of the Corporate Debtor M/s Dev Versha Publication Private Limited has been formed with the aforementioned creditor, constituting one Financial Creditor, i.e., M/s Virtual Business Solution Private Limited.

Sd/-

DATED: 03/11/2023
PLACE: NEW DELHI

CS SANJAY KUMAR JHA
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00684/2018-19/12031
Appointed IRP of M/s Devvarsha Publication
Private Limited